

**MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 3/AM17
SCHEDULED FOR 02.06.2016
(HELD ON 03.06.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT**

Meeting No. 3/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 02.06.2016, was held on 03.06.2016, under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. Following are the decisions of the Norms Committee after deliberation and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

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Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC.


SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-110011

Case No. A-230	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES- VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES- VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

Case No. A-232	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A D/L No. 46011/40/2011-PC.II dated 06.06.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

Case No. A-233	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES- VII	Status: Deferred
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NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	
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Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

Case No. A-234	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

Case No. A-240	M/s Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/- 2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Application of the firm has been forwarded to D/o C&PC on 23.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

Case No. A-243	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

SEIKHOMANG KUPZEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
U.S. - India Business Council

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No. A-253	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

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Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 28.12.2015. Comments awaited from DIPP.

Case No. A-254	M/s. Rio Care (India) Pvt Ltd.	HQ F. No. 01/87/050/00353/AM12/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0310678496 dated 24.01.2012	RLA F. No. 30/95/040/00878/AM12	

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Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310678496 dated 24.01.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 29.12.2015. Comments awaited from D/o C&PC.

Case No. A-258	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00134/AM13/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 3010087078 dated 26.06.2012	RLA F. No. 30/24/040/00013/AM13	

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Request: Request of M/s Eastman Reclamations, Jalandhar for fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product – "Reclaim Rubber".

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SEKHOMANG KIPGEL
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India

Decision: A copy of representation of firm has been forwarded to DIPP on 02.02.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

Case No. A-260	M/s Yash Enterprises	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. 0310791655 dated 03.12.2014	RLA F. No. 03/95/040/00595/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015.

Decision: A D/L No. 46011/16/2015-PC.II dated 02.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

Case No. A-261	M/s Sundaram Industries Ltd.	HQ F. No. 01/87/50/385/AM11/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0410120257 dated 31.12.2010	RLA F. No. 04/24/040/00271/AM11	

Subject: Fixation of adhoc norms for the export product "Industrial Solid Tyres" against Advance Authorization No. 0410120257 dated 31.12.2010.

Decision: A copy of Representation of firm has been forwarded to DIPP on 12.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

Case No. A-262	M/s Veekay Polycoats Ltd.	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RLA F. No. 05/24/040/00107/AM13	

Subject: Request of M/s Veekay Polycoats Ltd., New Delhi for amendment in the description of Export Product against Advance Authorization No. 0510329142 dated 09.07.2012.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.02.2016. Comments awaited from D/o C&PC.

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Dy. Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India

Case No. A-265	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/175/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 2610012727 dated 31.08.2015	RLA F. No. 26/24/040/00010/AM16	

Subject: Request for fixation of norms against Advance Authorization No. 2610012727 dated 31.08.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited.

Case No. A-266	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/358/AM15/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 2610012697 Dated 11.11.2014.	RLA F. No. 26/24/040/00014/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012697 Dated 11.11.2014.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited from D/o C&PC.

Case No. A-267	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/176/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 2610012653 dated 26.05.2014	RLA F. No. 26/24/040/00002/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012653 dated 26.05.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited from D/o C&PC.

Case No. A-273	M/s Bilcare Ltd.	HQ F. No. 01/87/50/00070/AM16/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 3110065388 dated 23.04.2015	RLA F. No. 31/83/040/00270/AM15	

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 DEEPAK KIRGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry

Subject: Fixation of adhoc norms against Advance Authorization No. 3110065388 dated 23.04.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 16.03.2016. Comments awaited from D/o C&PC.

Case No. A-274	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/162/00001/AM16/DES-VII	Status: Approved
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0310801579 dated 05.01.2016	RLA F. No. 03/94/040/00809/AM16	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310801579 dated 05.01.2016

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/33/2016-TSW dated 26.05.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. New Pneumatic Tyres of Rubber, of a kind used on buses or lorries: Other Nylon. (Total Quantity to be exported 45,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	15.928 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.018 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	6.797 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	2.909 Kgs
		5. CARBON BLACK	23.988 Kgs
		6. NYLON TYRE CORD FABRIC (DIPPED)	11.181 Kgs
		7. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.162 Kgs
		8. POLYESTER TYRE CORD FABRIC (DIPPED)	0.061 Kgs
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.899 Kgs
		10. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs
		11. RUBBER CHEMICAL :ACCELERATOR	0.414 Kgs
		12. RUBBER CHEMICAL :RETARDERS	0.131 Kgs

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SE. ROMAN KIPGEN
Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
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2. New Pneumatic Tyres of Rubber, of a kind used on motor cycles: Other Nylon. (Total Quantity to be exported 70,000.00 kgs)	100 kgs	13. ZINC OXIDE	2.081 Kgs
		14. STEARIC ACID	1.111 Kgs
		15. MICROCRYSTALLINE PETROLEUM WAX	0.667 Kgs
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		18. PRECIPITATED SILICA	0.323 Kgs
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.262 Kgs
		20. PETROLEUM TACKIFIER RESIN	0.162 Kgs
		21. PHENOLIC TACKIFIER RESIN	0.051 Kgs
		22. INSOLUBLE SULPHUR	0.091 Kgs
		23. BLADDERS	0.020 Numbers
		24. PROCESSING ADDITIVES	0.515 Kgs
		1. NATURAL RUBBER-SMOKED SHEETS (RSS)	3.000 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.997 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	5.393 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	1.636 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	11.837 Kgs
		6. CARBON BLACK	24.442 Kgs
		7. NYLON TYRE CORD FABRIC (DIPPED)	4.727 Kgs
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.121 Kgs
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	1.778 Kgs
		10 RUBBER CHEMICAL :ANTIOXIDANTS	1.545 Kgs


 G. P. Singh
 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India

		11. RUBBER CHEMICAL :ACCELERATOR	0.414 Kgs
		12. RUBBER CHEMICAL :RETARDERS	0.101 Kgs
		13. ZINC OXIDE	1.919 Kgs
		14. STEARIC ACID	1.141 Kgs
		15. MICROCRYSTALLINE PETROLEUM WAX	0.838 Kgs
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		18. PRECIPITATED SILICA	2.242 Kgs
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	5.383 Kgs
		20. PETROLEUM TACKIFIER RESIN	0.141 Kgs
		21. PHENOLIC TACKIFIER RESIN	0.030 Kgs
		22. INSOLUBLE SULPHUR	0.020 Kgs
		23. BLADDERS	0.020 Numbers
		24. PROCESSING ADDITIVES	0.707 Kgs
3. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, A. Nylon / Polyester. (Total Quantity to be exported 31,20,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	5.464 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.311 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.414 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.353 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	8.292 Kgs
		6. CARBON BLACK	27.603 Kgs
		7. NYLON TYRE CORD FABRIC (DIPPED)	6.141 Kgs
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.091 Kgs
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.01 Kgs
		10. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE	3.070 Kgs


SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry

		COATED TYRE BEADWIRE)	
		11. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs
		12. RUBBER CHEMICAL :ACCELERATOR	0.455 Kgs
		13. RUBBER CHEMICAL :RETARDERS	0.101 Kgs
		14. ZINC OXIDE	1.818 Kgs
		15. STEARIC ACID	1.061 Kgs
		16. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs
		17. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		18. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.474 Kgs
		20. PETROLEUM TACKIFIER RESIN	0.232 Kgs
		21. PHENOLIC TACKIFIER RESIN	0.010 Kgs
		22. INSOLUBLE SULPHUR	0.040 Kgs
		23. BLADDERS	0.020 Numbers
		24. PROCESSING ADDITIVES	0.657 Kgs
4. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, B. Polyester/Polyester Belt. (Total Quantity to be exported 37,25,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	10.05 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	16.817 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	12.13 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.029 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.485 Kgs
		6. CARBON BLACK	29.270 Kgs
		7. NYLON TYRE CORD FABRIC (DIPPED)	2.131 Kgs
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.051 Kgs
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	2.828 Kgs
		10. STRANDED WIRE,ROPES AND	0.020 Kgs

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SHOMANG NIPSEN
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India

		CABLES (BRASS COATED STEEL TYRE CORD)	
		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.818 Kgs
		12. RUBBER CHEMICAL :ANTIOXIDANTS	1.828 Kgs
		13. RUBBER CHEMICAL :ACCELERATOR	0.687 Kgs
		14. RUBBER CHEMICAL :RETARDERS	0.141 Kgs
		15. ZINC OXIDE	1.818 Kgs
		16. STEARIC ACID	0.889 Kgs
		17. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.171 Kgs
		21. PETROLEUM TACKIFIER RESIN	0.646 Kgs
		22. PHENOLIC TACKIFIER RESIN	0.030 Kgs
		23. INSOLUBLE SULPHUR	0.374 Kgs
		24. BLADDERS	0.020 Numbers
		25. PROCESSING ADDITIVES	0.626 Kgs
		26. HOMOGENIZING AGENT	0.455 Kgs
5. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, C. Steel Belt. (Total Quantity to be exported 275,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	12.383 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	14.554 Kgs
		3. SYNTHETIC RUBBER: BUTADIENE RUBBER (BR)	10.11 Kgs
		4. SYNTHETIC RUBBER: STYRENE BUTADIENE RUBBER SBR-1500/1502	8.131 Kgs
		5. SYNTHETIC RUBBER: OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.182 Kgs
		6. CARBON BLACK	26.008 Kgs



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		7. NYLON TYRE CORD FABRIC (DIPPED)	4.060 Kgs
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.040 Kgs
		9. STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	7.797 Kgs
		10. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.03 Kgs
		11. RUBBER CHEMICAL :ANTIOXIDANTS	1.667 Kgs
		12. RUBBER CHEMICAL : ACCELERATOR	0.616 Kgs
		13. RUBBER CHEMICAL :RETARDERS	0.111 Kgs
		14 .ZINC OXIDE	1.828 Kgs
		15. STEARIC ACID	0.768 Kgs
		16. MICROCRYSTALLINE PETROLEUM WAX	0.768 Kgs
		17. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		18. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		19. PRECIPITATED SILICA	0.525 Kgs
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	3.656 Kgs
		21. PETROLEUM TACKIFIER RESIN	0.576 Kgs
		22. PHENOLIC TACKIFIER RESIN	0.152 Kgs
		23. INSOLUBLE SULPHUR	0.465 Kgs
			0.020
		24. BLADDERS	Numbers
		25. SILANE COUPLING AGENT	0.081 Kgs
		26. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA -2)	0.131 Kgs
		27. ANTI REVERSION AGENT CHEMICAL (HTS)	0.121 Kgs
		28. PROCESSING ADDITIVES	0.667 Kgs
		29. HOMOGENIZING AGENT	0.626 Kgs
6. New Pneumatic Tyres of Rubber, Other	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	12.494 Kgs


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having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61cm (24") Nylon. (Total Quantity to be exported 925,000.00 kgs)	2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.968 Kgs
	3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.909 Kgs
	4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	8.514 Kgs
	5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.656 Kgs
	6. CARBON BLACK	27.038 Kgs
	7. NYLON TYRE CORD FABRIC (DIPPED)	7.565 Kgs
	8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.081 Kgs
	9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.040 Kgs
	10. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.020 Kgs
	11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.020 Kgs
	12. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs
	13. RUBBER CHEMICAL :ACCELERATOR	0.424 Kgs
	14. RUBBER CHEMICAL :RETARDERS	0.111 Kgs
	15. ZINC OXIDE	1.959 Kgs
	16. STEARIC ACID	1.050 Kgs
	17. MICROCRYSTALLINE PETROLEUM WAX	0.838 Kgs
	18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
	19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
	20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.111 Kgs
	21. PETROLEUM TACKIFIER RESIN	0.424 Kgs



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7. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm. (24") Nylon. (Total Quantity to be exported 325,000.00 kgs)	100 kgs	22. PHENOLIC TACKIFIER RESIN	0.03 Kgs
		23. INSOLUBLE SULPHUR	0.061 Kgs
		24. BLADDERS	0.020 Numbers
		25. PROCESSING ADDITIVES	0.586 Kgs
		1. NATURAL RUBBER-SMOKED SHEETS (RSS)	14.605 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	19.069 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	01.879 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	13.292 Kgs
		5. CARBON BLACK	27.896 Kgs
		6. NYLON TYRE CORD FABRIC (DIPPED)	07.282 Kgs
		7. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.081 Kgs
		8. POLYESTER TYRE CORD FABRIC (DIPPED)	0.010 Kgs
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.515 Kgs
		10. RUBBER CHEMICAL :ANTIOXIDANT'S	1.495 Kgs
		11. RUBBER CHEMICAL :ACCELERATOR	0.465 Kgs
		12. RUBBER CHEMICAL :RETARDERS	0.111 Kgs
		13. ZINC OXIDE	1.838 Kgs
		14. STEARIC ACID	1.010 Kgs
		15. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		18. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.091 Kgs

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		19. PETROLEUM TACKIFIER RESIN	0.687 Kgs
		20. PHENOLIC TACKIFIER RESIN	0.020 Kgs
		21. INSOLUBLE SULPHUR	0.040 Kgs
		22. BLADDERS	0.020 Numbers
		23. PROCESSING ADDITIVES	0.485 Kgs
8. New Pneumatic Tyres of Rubber, Other: Of a kind used on agricultural or forestry vehicles and machines Nylon. (Total Quantity to be exported 1397,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	4.282 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.543 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	03.858 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	05.969 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	08.242 Kgs
		6. CARBON BLACK	25.311 Kgs
		7. NYLON TYRE CORD FABRIC (DIPPED)	08.292 Kgs
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.111 Kgs
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.010 Kgs
		10. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.010 Kgs
		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.949 Kgs
		12. RUBBER CHEMICAL :ANTIOXIDANTS	1.404 Kgs
		13. RUBBER CHEMICAL :ACCELERATOR	0.384 Kgs
		14. RUBBER CHEMICAL :RETARDERS	0.121 Kgs
		15. ZINC OXIDE	1.818 Kgs
		16. STEARIC ACID	0.939 Kgs
		17. MICROCRYSTALLINE PETROLEUM WAX	0.798 Kgs
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs


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		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	3.878 Kgs
		21. PETROLEUM TACKIFIER RESIN	0.141 Kgs
		22. PHENOLIC TACKIFIER RESIN	0.03 Kgs
		23. INSOLUBLE SULPHUR	0.051 Kgs
		24. BLADDERS	0.020 Numbers
		25. PROCESSING ADDITIVES	0.545 Kgs
		26. HOMOGENIZING AGENT	0.071 Kgs
9. New Pneumatic Tyres of Rubber, Other : Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61 cm. (24") A. Nylon (Total Quantity to be exported 825000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	18.433 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	20.836 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.949 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	07.320 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	01.010 Kgs
		6. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	0.030 Kgs
		7. CARBON BLACK	25.402 Kgs
		8. NYLON TYRE CORD FABRIC (DIPPED)	08.989 Kgs
		9. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	00.121 Kgs
		10. POLYESTER TYRE CORD FABRIC (DIPPED)	00.192 Kgs
		11. GRAND NYLON CORDS AND CABLES (BRASS COATED STEEL TYRE CORD)	00.071 Kgs
		12. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	03.535 Kgs
		13. RUBBER CHEMICAL :ANTIOXIDANTS	01.505 Kgs
		14. RUBBER CHEMICAL :ACCELERATOR	00.505 Kgs



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		15. RUBBER CHEMICAL :RETARDERS	00.111 Kgs
		16. ZINC OXIDE	02.000 Kgs
		17. STEARIC ACID	01.111 Kgs
		18. MICROCRYSTALLINE PETROLEUM WAX	00.788 Kgs
		19. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs
		20. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs
		21. PRECIPITATED SILICA	00.283 Kgs
		22. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	03.626 Kgs
		23. PETROLEUM TACKIFIER RESIN	00.414 Kgs
		24. PHENOLIC TACKIFIER RESIN	00.061 Kgs
		25. INSOLUBLE SULPHUR	00.101 Kgs
		26. BLADDERS	00.020 Numbers
		27. PROCESSING ADDITIVES	00.556 Kgs
		28. HOMOGENIZING AGENT	00.071 Kgs
10. New Pneumatic Tyres of Rubber, Other :Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61cm (24") B. All Steel (Total Quantity to be exported 3000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	33.330 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	07.565 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.565 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	00.556 Kgs
		5. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	01.697 Kgs
		6. CARBON BLACK	20.614 Kgs

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	7. POLYESTER TYRE CORD FABRIC (DIPPED)	00.212 Kgs
	8. STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	14.342 Kgs
	9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	02.555 Kgs
	10. RUBBER CHEMICAL :ANTIOXIDANTS	01.667 Kgs
	11. RUBBER CHEMICAL :ACCELERATOR	00.778 Kgs
	12. RUBBER CHEMICAL :RETARDERS	00.030 Kgs
	13. ZINC OXIDE	02.464 Kgs
	14. STEARIC ACID	00.212 Kgs
	15. MICROCRYSTALLINE PETROLEUM WAX	00.596 Kgs
	16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs
	17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs
	18. PRECIPITATED SILICA	03.283 Kgs
	19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.293 Kgs
	20. PETROLEUM TACKIFIER RESIN	00.131 Kgs
	21. PHENOLIC TACKIFIER RESIN	00.778 Kgs
	22. INSOLUBLE SULPHUR	00.869 Kgs
	23. BLADDERS	00.020 Numbers
	24. SILANE COUPLING AGENT	00.495 Kgs
	25. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA - 2)	00.970 Kgs

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		26. ANTI REVERSION AGENT CHEMICAL (HTS)	00.384 Kgs
		27. PROCESSING ADDITIVES	00.636 Kgs
		28. HOMOGENIZING AGENT	01.555 Kgs
11. New Pneumatic Tyres of Rubber, Other: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61cm (24"), A. Nylon (Total Quantity to be exported 825000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	17.544 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.937 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	03.676 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	06.898 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	00.020 Kgs
		6. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	00.667 Kgs
		7. CARBON BLACK	25.563 Kgs
		8. NYLON TYRE CORD FABRIC (DIPPED)	07.959 Kgs
		9. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	00.061 Kgs
		10. POLYESTER TYRE CORD FABRIC (DIPPED)	00.111 Kgs
		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	02.525 Kgs
		12. RUBBER CHEMICAL :ANTIOXIDANTS	01.737 Kgs
		13. RUBBER CHEMICAL :ACCELERATOR	00.576 Kgs
		14. RUBBER CHEMICAL :RETARDERS	00.121 Kgs
		15. ZINC OXIDE	02.010 Kgs
		16. STEARIC ACID	01.141 Kgs
		17. MICROCRYSTALLINE PETROLEUM WAX	00.768 Kgs
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs


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		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs
		20. PRECIPITATED SILICA	00.414 Kgs
		21. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	03.262 Kgs
		22. PETROLEUM TACKIFIER RESIN	00.384 Kgs
		23. PHENOLIC TACKIFIER RESIN	00.091 Kgs
		24. INSOLUBLE SULPHUR	00.121 Kgs
		25. BLADDERS	00.020 Numbers
		26. SILANE COUPLING AGENT	00.020 Kgs
		27. PROCESSING ADDITIVES	00.535 Kgs
		28. HOMOGENIZING AGENT	00.121 Kgs
12. New Pneumatic Tyres of Rubber, Other: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm (24"), B. All Steel (Total Quantity to be exported 325000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	15.665 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	11.615 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.687 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.867 Kgs
		5. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	01.545 Kgs
		6. HALO BUTYL RUBBER-BROMOBUTYL RUBBER (BIIR)	00.354 Kgs
		7. CARBON BLACK	24.503 Kgs
		8. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	10.716 Kgs
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	03.171 Kgs
		10. RUBBER CHEMICAL	01.899 Kgs


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		:ANTIOXIDANTS	
		11. RUBBER CHEMICAL :ACCELERATOR	00.919 Kgs
		12. RUBBER CHEMICAL :RETARDERS	00.010 Kgs
		13. ZINC OXIDE	02.404 Kgs
		14. STEARIC ACID	00.374 Kgs
		15. MICROCRYSTALLINE PETROLEUM WAX	00.657 Kgs
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs
		18. PRECIPITATED SILICA	01.131 Kgs
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.505 Kgs
		20. PETROLEUM TACKIFIER RESIN	00.535 Kgs
		21. PHENOLIC TACKIFIER RESIN	00.747 Kgs
		22. INSOLUBLE SULPHUR	00.737 Kgs
		23. BLADDERS	00.020 Numbers
		24. SILANE COUPLING AGENT	00.182 Kgs
		25. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA -2)	01.061 Kgs
		26. ANTI REVERSION AGENT CHEMICAL (HTS)	00.303 Kgs
		27. PROCESSING ADDITIVES	00.343 Kgs
		28. HOMOGENIZING AGENT	01.353 Kgs
13. Solid tyre of Rubber, Other: for Motor vehicles Solid. (Total Quantity to be exported 100,000.00 kgs)	100 kgs	1. NATURAL RUBBER- TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	50.238 Kgs
		2. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	06.080 Kgs
		3. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	00.930 Kgs
		4. CARBON BLACK	33.523 Kgs
		5. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18	01.321 Kgs



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		SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	
		6. RUBBER CHEMICAL :ANTIOXIDANTS	01.469 Kgs
		7. RUBBER CHEMICAL :ACCELERATOR	00.536 Kgs
		8. RUBBER CHEMICAL :RETARDERS	00.209 Kgs
		9. ZINC OXIDE	02.883 Kgs
		10. STEARIC ACID	01.116 Kgs
		11. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.288 Kgs
		12. PHENOLIC TACKIFIER RESIN	00.406 Kgs
14. Inner Tubes, of Rubber, For Lorries and buses (Total Quantity to be exported 8000.00 kgs)	100 kgs	1. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	06.181 Kgs
		2. ISOBUTYLENE-ISOPRENE (BUTYL) RUBBER (IIR)	40.168 Kgs
		3. ETHYLENE-PROPYLENE NON-CONJUGATED DIENE RUBBER (EPDM RUBBER)	05.151 Kgs
		4. CARBON BLACK	32.187 Kgs
		5. RUBBER CHEMICAL :ACCELERATOR	01.285 Kgs
		6. ZINC OXIDE	02.163 Kgs
		7. STEARIC ACID	00.463 Kgs
		8. PETROLEUM TACKIFIER RESIN	00.515 Kgs
15. Inner Tubes, of Rubber, For off the road vehicles, not elsewhere specified or included (Total Quantity to be exported 32000.00 kgs)	100 kgs	1. ISOBUTYLENE-ISOPRENE (BUTYL) RUBBER (IIR)	40.458 Kgs
		2. ETHYLENE-PROPYLENE NON-CONJUGATED DIENE RUBBER (EPDM RUBBER)	07.401 Kgs
		3. CARBON BLACK	32.070 Kgs
		4. RUBBER CHEMICAL :ACCELERATOR	01.234 Kgs
		5. ZINC OXIDE	02.072 Kgs
		6. STEARIC ACID	00.444 Kgs
		7. MICROCRYSTALLINE PETROLEUM WAX	00.493 Kgs
		8. PETROLEUM TACKIFIER RESIN	00.493 Kgs


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Note: There should be a value cap on import of Rubber chemicals and misc. chemicals, as per general note 8 of the Hand book of Procedure, Vol. II in all the export items.

RLA may take consequential action as per Policy / Procedures.

Case No. A-276	M/s Safepack Industries Ltd.	HQ F. No. 01/87/162/00002/AM17/DES-VII	Status: Deferred
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0310801579 dated 05.01.2016	RLA F. No. 03/94/040/00809/AM16	

C. P. Singh

[Signature]

Subject: Fixation of adhoc norms against Advance Authorization No. 0310614995 dated 08.01.2016

Decision: A copy of representation of firm has been forwarded to DIPP on 31.05.2016. Comments awaited from DIPP.

Case No. A-277	M/s Lucro	HQ F. No. 01/87/162/00003/AM17/DES-VII	Status: Approved
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0310804262 dated 27.04.2016	RLA F. No. 03/95/040/00007/AM17	

C. P. Singh

[Signature]

Subject: Fixation of adhoc norms against Advance Authorization No. 0310804262 dated 27.04.2016

Decision: Committee decided to approve the instant case on the basis of decision taken by the Norms Committee in its meeting No.20/87ALC2015 in case No.87 and recommended as under:

Name of the export Item(s)	Qty in Kgs.	Name of import item(s)	Qty. in Kgs.
Bags of Polyethylene made from Lay Flat tubings of recycled LLDPE Granules and reprocessed LLDPE Granules.	1 Kg.	1. LLDPE Granules	0.785 Kg
		2.LLDPE recycled Granules.	0.265 Kg

RLA may take consequential action as per Policy / Procedures.

C. P. Singh

[Signature]
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Ministry of Commerce & Industry
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Case No. A-278	M/s Lucro	HQ F. No. 01/87/162/00004/AM17/DES-VII	Status: Approved
NC No.:03/AM17 Dated: 03.06.2016	Adv. Lic. No. and Date 0310804261 dated 27.04.2016	RLA F. No. 03/95/040/00008/AM17	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310804261 dated 27.04.2016

Decision: Committee decided to approve the case on the basis of decision taken by the Norms Committee in its meeting No.20/87ALC2015 in case No.87 and recommended as under:

Name of the export Item(s)	Qty in Kgs.	Name of import item(s)	Qty. in Kgs.
Bags of Polyethylene made from Lay Flat tubings of recycled LLDPE Granules	1 Kg.	Lay Flat tubing of Polyethylene made out of recycled LLDPE Granules	1.05 content in the export product

RLA may take consequential action as per Policy / Procedures.

ONLINE CASES

1	Case No.:5/21/87-ALC1/2015	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00287/AM16/	RLA File :25/24/040/00003/AM13/	Lic.No/Date:2510003923 27.02.2013	
	Decision: A D/L No. 7/119/2016-TSW dated 23.03.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			
2	Case No.:18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

3	Case No.:19/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
	Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

4	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.			

5	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
	Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 23.02.2015. Comments still awaited.			

6	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
	Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited.			

7	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	

Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments still awaited.

8	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited.			

9	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
	Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited.			

10	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited.			

11	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
	Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited.			

12 Case No.:26/30/87-ALC1/2014 Party Name:VIKAS GLOBALONE LIMITED Meet No/Date:3/87-ALC1/2016 03.06.2016 Status: Approved
 HQ File :01/87/050/00248/AM15/ RLA File :05/24/040/00222/AM15/ Lic.No/Date:0510390643 21.08.2014

Decision: The Committee considered the case and decided to **approve the on repeat basis** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
V-Blend (SOE compound)	1 kg	1. Styrene Butadiene Co-Polymer	0.4 kg
		2. SBS Co-Polymer /Styrene Butadiene Block Co-Polymer	0.15 kg
		3. Chlorinated Polyethylene (CPE)	0.03 kg
		4. Ethylene vinyl acetate Co-Polymer (EVA)	0.15 kg
		5. Dioctylphthalate (DOP)	0.01 kg

RLA may take consequential action as per Policy / Procedures.

The Committee considered the case and decided to **approve the case on repeat basis** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
V-Blend (SOE compound)	1 kg	1. Styrene Butadiene Co-Polymer	0.4 kg
		2. SBS Co-Polymer /Styrene Butadiene Block Co-Polymer	0.15 kg
		3. Chlorinated Polyethylene (CPE)	0.03 kg
		4. Ethylene vinyl acetate Co-Polymer (EVA)	0.15 kg
		5. Dioctylphthalate (DOP)	0.01 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:4/21/87-ALC1/2015 Party Name:ALUDECOR LAMINATION PVT. LTD., Meet No/Date:3/87-ALC1/2016 03.06.2016 Status: Approved
 HQ File :01/87/050/00286/AM16/ RLA File :02/24/040/00096/AM15/ Lic.No/Date:0210204878 28.08.2014

Decision: The Committee considered the case and decided to **approve the case on repeat basis** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
13 Aluminium Composite Panel (ACP) Thickness 4mm (Weight/Sq. Mtr 5.66 kg+/-3%)	1 Sq. Meter	1. Aluminium Coil	2.570 kg
		2. Plastic Adhesive Film	0.154 kg
		3. Plastic Protective Film	0.089 kg
		4. LDPE Granules	3.250 kg
		5. PVDF Primer Paint	0.030 litre
		6. PVDF Paints	0.105 litre
		7. Thinner	0.006 litre

RLA may take consequential action as per Policy / Procedures.

Case No.:22/32/87-ALC1/2014 Party Name:PARADISE POLYMERS LTD., Meet No/Date:3/87-ALC1/2016 03.06.2016 Status: Deferred
 14 HQ File :01/87/050/00298/AM15/ RLA File :03/95/040/00487/AM15/ Lic.No/Date:0310788816 05.09.2014

Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC. the firm had submitted its reply. a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited.

SEALING OFFICE
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
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 New Delhi

	Case No.: 27/42/87-ALC1/2014	Party Name:INTERNATIONAL	Meet No/Date:3/87-	Status:
		CONVEYORS LIMITED	ALC1/2016	Deferred
			03.06.2016	
15	HQ File	RLA File	Lic.No/Date:0310789415	
	:01/87/050/00368/AM15/	:03/94/040/00558/AM15/	18.09.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited.			

	Case No.: 32/42/87-ALC1/2014	Party Name:POLYGENTA	Meet No/Date:3/87-	Status:
		TECHNOLOGIES LTD	ALC1/2016	Deferred
			03.06.2016	
16	HQ File	RLA File	Lic.No/Date:0310789866	
	:01/87/050/00373/AM15/	:03/95/040/00213/AM15/	30.09.2014	
	Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited.			

	Case No.: 18/16/87-ALC1/2015	Party Name:ESTEEM	Meet No/Date:3/87-	Status:
		INDUSTRIES PVT. LTD,	ALC1/2016	Deferred
			03.06.2016	
17	HQ File	RLA File	Lic.No/Date:1710005969	
	:01/87/050/00141/AM16/	:17/24/040/00114/AM15/	12.11.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.			

	Case No.: 17/45/87-ALC1/2014	Party Name:POLYFILL	Meet No/Date:3/87-	Status:
		TECHNOLOGIES PVT LTD	ALC1/2016	Deferred
			03.06.2016	
18	HQ File	RLA File	Lic.No/Date:3410040678	
	:01/87/050/00417/AM15/	:34/24/040/00174/AM15/	13.11.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited.			

Case No.: 46/42/87-	Party Name:VIKAS	Meet No/Date:3/87-	Status: Approved
ALC1/2014	GLOBALONE LIMITED	ALC1/2016	
		03.06.2016	
HQ File	RLA File	Lic.No/Date:0510391992	
:01/87/050/00387/AM15/	:05/24/040/00358/AM15/	14.11.2014	

Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:

19	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	V-Blend (SOE compound)	1 kg	1. Styrene Butadiene Co-Polymer	0.4 kg
			2. SBS Co-Polymer /Styrene Butadiene Block Co-Polymer	0.15 kg
			3. Chlorinated Polyethylene (CPE)	0.03 kg
			4. Ethylene vinyl acetate Co-Polymer (EVA)	0.15 kg
			5. Dioctylphthalate (DOP)	0.01 kg

RLA may take consequential action as per Policy / Procedures.

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 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi

16.06.2015. Comments awaited.				
20	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
	Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited.			

Calder
ji

21	Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited.				

Calder
ji

22	Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited.				

23	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited.				

Calder
ji

24	Case No.:1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred
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HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited.			

Case No.:31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
25 HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision: A D/L No. 46011/16/2010-PC.II dated 24.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Chandra
g

Case No.:5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
26 HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

Chandra
g

Case No.:21/22/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
27 HQ File :01/87/050/00354/AM16/	RLA File :56/24/040/00059/AM15/	Lic.No/Date:5610004559 09.03.2015	
Decision: A D/L No. 46011/39/2009-PC.II dated 11.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
28 HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited.			

Chandra
g

29	Case No.: 11/4/87-ALC1/2015	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited.				

30	Case No.: 19/16/87-ALC1/2015	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.				

31

Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved														
HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015															
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Shade Net (HDPE Knitted Net)</td><td rowspan="4">1 kg</td><td>HDPE Granules</td><td>1.0500 kg</td></tr><tr><td>UV Master Batch</td><td>0.0499 kg</td></tr><tr><td>Colour Master Batch</td><td>0.0200 kg</td></tr><tr><td>HDPE Granules (For packaging material)</td><td>As per packing policy</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Shade Net (HDPE Knitted Net)	1 kg	HDPE Granules	1.0500 kg	UV Master Batch	0.0499 kg	Colour Master Batch	0.0200 kg	HDPE Granules (For packaging material)	As per packing policy
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Shade Net (HDPE Knitted Net)	1 kg	HDPE Granules	1.0500 kg														
		UV Master Batch	0.0499 kg														
		Colour Master Batch	0.0200 kg														
		HDPE Granules (For packaging material)	As per packing policy														
RLA may take consequential action as per Policy / Procedures.																	

SEKHON/NO. 10755
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110002

32	Case No.: 48/1/87-ALC1/2016	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Approved
	HQ File :01/87/050/00402/AM16/	RLA File :34/24/040/00179/AM14/	Lic.No/Date: 3410041182 28.04.2015	
	Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Polycarbonate Sheet Solid Compact Corrugated PC Sheet	1 kg	Polycarbonate POLYCARBONATE (COLOUR)	1.0190 kg 0.0102 kg
	RLA may take consequential action as per Policy / Procedures.			

33	Case No.: 52/18/87-ALC1/2015	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status:
	HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date: 0310795683 01.05.2015	Deferred
	Decision: A copy of application was forwarded to D/o C&PC on 16-10-2015.			

34	Case No.: 11/16/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date: 3110065414 07.05.2015	
	Decision: A D/L No. 46011/73/2015-PC.II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			


 Dy. Director General,
 Directorate General of Foreign Trade,
 Ministry of Commerce & Industry,
 Government of India,
 New Delhi-110002.

Case No.:47/1/87-ALC1/2016	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved														
HQ File :01/87/050/00401/AM16/	RLA File :34/24/040/00160/AM15/	Lic.No/Date:3410041211 08.05.2015															
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:																	
35																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">Polybutylene Terephthlate (PBT)</td><td rowspan="2">1 kg</td><td>1. Polybutylene Terephthlate</td><td>0.440 kg</td></tr><tr><td>2. Glass Fiber</td><td>0.316 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polybutylene Terephthlate (PBT)	1 kg	1. Polybutylene Terephthlate	0.440 kg	2. Glass Fiber	0.316 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polybutylene Terephthlate (PBT)	1 kg	1. Polybutylene Terephthlate	0.440 kg														
		2. Glass Fiber	0.316 kg														
RLA may take consequential action as per Policy / Procedures.																	

C.P. Rao

Jm

36	Case No.:21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
	Decision: A D/L No. 46011/22/2012-PC-II dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

C.P. Rao

Jm

37	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

C.P. Rao

38	Case No.:32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.			

C.P. Rao

Jm

SEKHONANGHUPPEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110002

39	Case No.:51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited.			

40	Case No.:36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.			

41	Case No.:20/16/87-ALC1/2015	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
	Decision: A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 16.12.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

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 New Delhi-110002

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Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved														
HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:05103945 15 10.06.2015															
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Veepreene-PG/TPR compound/ TP compound</td><td rowspan="4">1 kg</td><td>1. SBS/Styrene Butadiene Styrene Co-Polymer/ Styrene Butadiene Block Co-Polymer/SEBS</td><td>0.55 kg</td></tr><tr><td>2. Styrene Butadiene Co-Polymer</td><td>0.30 kg</td></tr><tr><td>3. Synthetic Rubber</td><td>0.15 kg</td></tr><tr><td>4. Polystyrene</td><td>0.03 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Veepreene-PG/TPR compound/ TP compound	1 kg	1. SBS/Styrene Butadiene Styrene Co-Polymer/ Styrene Butadiene Block Co-Polymer/SEBS	0.55 kg	2. Styrene Butadiene Co-Polymer	0.30 kg	3. Synthetic Rubber	0.15 kg	4. Polystyrene	0.03 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Veepreene-PG/TPR compound/ TP compound	1 kg	1. SBS/Styrene Butadiene Styrene Co-Polymer/ Styrene Butadiene Block Co-Polymer/SEBS	0.55 kg														
		2. Styrene Butadiene Co-Polymer	0.30 kg														
		3. Synthetic Rubber	0.15 kg														
		4. Polystyrene	0.03 kg														
RLA may take consequential action as per Policy / Procedures.																	

43	Case No.:6/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

44	Case No.:44/18/87-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved									
	HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015										
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/152/2015-PC-II dated 19.05.2016, the Committee approved following adhoc norms:												
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY in kg/kg content in the export product</th></tr><tr><td rowspan="2">Gasharz 5271</td><td rowspan="2">1 kg</td><td>1. Phenol</td><td>0.37</td></tr><tr><td>2. Para Formaldehyde</td><td>0.17</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY in kg/kg content in the export product	Gasharz 5271	1 kg	1. Phenol	0.37	2. Para Formaldehyde
EXPORT ITEM	QTY	IMPORT ITEM	QTY in kg/kg content in the export product										
Gasharz 5271	1 kg	1. Phenol	0.37										
		2. Para Formaldehyde	0.17										
RLA may take consequential action as per Policy / Procedures.													

45	Case No.:12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.				

46	Case No.:39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision: A D/L No. 46011/73/2015-PC.II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

47	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.				

48	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision: A D/L No. 46011/16/2010-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

49	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	

Decision : Application has been received and place the case before Norms Committee.

50	Case No.: 28/18/87-ALC1/2015	Party Name: G B RUBBER PRODUCTS	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00198/AM16/	RLA File :31/83/040/00273/AM15/	Lic.No/Date: 3110065508 25.06.2015	
Decision: A D/L No. 7/369/2015-TSW dated 09.12.2015 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

51	Case No.: 22/16/87-ALC1/2015	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date: 0210205926 26.06.2015	
Decision: A D/L No. 46011/24/2003-PC.II dated 03.06.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

52	Case No.: 23/16/87-ALC1/2015	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date: 0210205927 26.06.2015	
Decision: A D/L No. 46011/24/2003-PC.II dated 03.06.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

53	Case No.: 29/18/87-ALC1/2015	Party Name: CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date: 3110065522 01.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited.				

54	Case No.: 64/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
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HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
55 HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
56 HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
57 HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:24/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
58 HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

59	Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
	Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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60	Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
	Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

61	Case No.:4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
	Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. This was followed by Final Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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62	Case No.:31/18/87-ALC1/2015	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
	Decision: A D/L dated 02.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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63	Case No.:34/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:3/87-ALC1/2016	Status: Deferred
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CP

SEKHAR K. N. MOHAN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-110002

			03.06.2016	
	HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

	Case No.:35/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
64	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

	Case No.:57/18/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
65	HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
Decision: A D/L No. 46011/16/2010-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

	Case No.:23/18/87-ALC1/2015	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
66	HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.				

SEIKHOMANG INPCE
By, Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry

67

Case No.:15/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved																		
HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015																			
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">VIKOFLEX (PVC Compound)</td><td rowspan="6">1 kg</td><td>1. PVC / PVC RESIN</td><td>0.60 kg</td></tr><tr><td>2. Tri Octyl Trimellita (TOTM)</td><td>0.09 kg</td></tr><tr><td>3. Di Octyl Adipate (DOA)</td><td>0.09 kg</td></tr><tr><td>4. Di Octyl Pthalate (DOP)</td><td>0.09 kg</td></tr><tr><td>5. Methyl Tin Mercaptide</td><td>0.02 kg</td></tr><tr><td>6. Titanium Dioxide</td><td>0.02 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	VIKOFLEX (PVC Compound)	1 kg	1. PVC / PVC RESIN	0.60 kg	2. Tri Octyl Trimellita (TOTM)	0.09 kg	3. Di Octyl Adipate (DOA)	0.09 kg	4. Di Octyl Pthalate (DOP)	0.09 kg	5. Methyl Tin Mercaptide	0.02 kg	6. Titanium Dioxide	0.02 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
VIKOFLEX (PVC Compound)	1 kg	1. PVC / PVC RESIN	0.60 kg																		
		2. Tri Octyl Trimellita (TOTM)	0.09 kg																		
		3. Di Octyl Adipate (DOA)	0.09 kg																		
		4. Di Octyl Pthalate (DOP)	0.09 kg																		
		5. Methyl Tin Mercaptide	0.02 kg																		
		6. Titanium Dioxide	0.02 kg																		
RLA may take consequential action as per Policy / Procedures.																					

68	Case No.:22/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
	Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

69	Case No.:27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited.			

70	Case No.:25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1510022072	


 S. CHOMRANG KIPGEN
 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110001

:01/87/050/00195/AM16/	:15/24/040/00012/AM16/	30.07.2015	
Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

71	Case No.:48/18/87-ALC1/2015	Party Name: BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
Decision: A D/L No. 46011/39/2015-PC-II dated 13.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

72	Case No.:8/18/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

73	Case No.:30/18/87-ALC1/2015	Party Name: MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
Decision: A D/L No. 46011/149/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.				

74	Case No.:22/20/87-ALC1/2015	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

Handwritten signature

SENGHOPING KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
22-11-16

75	Case No.:37/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

76	Case No.:38/18/87-ALC1/2015	Party Name: TAG CHEMICALS INDIA PVT LTD,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
	Decision: A D/L No. 46011/146/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

77	Case No.:36/18/87-ALC1/2015	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

78	Case No.:41/16/87-ALC1/2015	Party Name: AAVYA INDUSTRIES (P)LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
	Decision: A D/L No. 46011/14/2016-PC-II dated 22.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

79	Case No.:42/16/87-ALC1/2015	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410041441	

GENERAL MANAGER
 Dy. General Manager
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi

:01/87/050/00165/AM16/	:34/24/040/00135/AM16/	11.08.2015	
Decision : A copy of application has been forwarded to DIPP on 11.05.2016.			

80	Case No.: 41/2/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00043/AM17/	RLA File :05/24/040/00260/AM16/	Lic.No/Date:0510395482 31.08.2015	
Decision : Application has been received and place the case before Norms Committee.				

81	Case No.: 9/20/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00253/AM16/	RLA File :05/23/040/00231/AM16/	Lic.No/Date:0510395524 04.09.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

82	Case No.: 2/17/87-ALC1/2015	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
Decision: RLA and firm were requested vide letter dated 16.12.2015 & 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

83	Case No.: 20/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC.				

84	Case No.: 21/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	

SEALING
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-110002

Decision: A D/L No. 46011/1/2008-PC-II dated 18.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

	Case No.: 28/21/87-ALC1/2015	Party Name: KONNARK POLYMER PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
85	HQ File :01/87/050/00310/AM16/	RLA File :03/94/040/00381/AM16/	Lic.No/Date:0310798906 15.09.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.03.2016. Comments still awaited.				

	Case No.: 8/1/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
86	HQ File :01/87/050/00362/AM16/	RLA File :03/94/040/00467/AM16/	Lic.No/Date:0310798888 15.09.2015	
Decision : Application has been received and place the case before Norms Committee.				

	Case No.: 6/20/87-ALC1/2015	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
87	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
Decision: A D/L No. 46011/71/2004-PC.II dated 03.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

	Case No.: 1/18/87-ALC1/2015	Party Name: ECOPLAST LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
88	HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

89	Case No.: 2/18/87-ALC1/2015	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
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SEIKH AHMED KIPSEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-110002

HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:24/20/87-ALC1/2015	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
Decision: A D/L No. 46011/103/2009-PC.II dated 16.02.2016 & 05.04.2016(Reminder) was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Case No.:29/21/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
HQ File :01/87/050/00311/AM16/	RLA File :03/94/040/00414/AM16/	Lic.No/Date:0310799110 30.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.			

Case No.:34/21/87-ALC1/2015	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
HQ File :01/87/050/00316/AM16/	RLA File :03/95/040/00100/AM14/	Lic.No/Date:0310799112 30.09.2015	
Decision: A D/L No. 46011/103/2009-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Case No.:35/21/87-ALC1/2015	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
HQ File :01/87/050/00317/AM16/	RLA File :03/95/040/00544/AM15/	Lic.No/Date:0310799114 30.09.2015	
Decision: A D/L No. 46011/103/2009-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

SEKHOHANGI
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industries

94	Case No.:15/20/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00259/AM16/	RLA File :15/24/040/00015/AM16/	Lic.No/Date:1510022077 01.10.2015	
	Decision: A D/L No. 46011/139/2015-PC.II dated 15.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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95	Case No.:35/20/87-ALC1/2015	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00279/AM16/	RLA File :03/95/040/00449/AM16/	Lic.No/Date:0310799125 01.10.2015	
	Decision: A D/L No. 46011/109/2012-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

96	Case No.:27/21/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00309/AM16/	RLA File :03/94/040/00380/AM16/	Lic.No/Date:0310799129 01.10.2015	
	Decision: A D/L No. 46011/89/2013-PC.II dated 04.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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97	Case No.:33/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00315/AM16/	RLA File :03/95/040/00099/AM14/	Lic.No/Date:0310799122 01.10.2015	
	Decision: A D/L No. 46011/103/2009-PC.II dated 05.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

98	Case No.:1/19/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00240/AM16/	RLA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	

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Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India

Decision: RLA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.

99	Case No.: 13/21/87-ALC1/2015	Party Name: VISION PIPES PVT.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00295/AM16/	RLA File :05/24/040/00276/AM16/	Lic.No/Date: 0510395853 08.10.2015	
	Decision: A D/L No. 46011/33/2016-PC.II dated 26.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

100	Case No.: 31/21/87-ALC1/2015	Party Name: ASHLAND INDIA PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00313/AM16/	RLA File :03/94/040/00476/AM16/	Lic.No/Date: 0310799299 09.10.2015	
	Decision: A D/L No. 46011/27/2016-PC.II dated 26.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

101	Case No.: 6/22/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00339/AM16/	RLA File :04/24/040/00021/AM16/	Lic.No/Date: 0410161092 09.10.2015	
	Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

102	Case No.: 30/21/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00312/AM16/	RLA File :03/94/040/00469/AM16/	Lic.No/Date: 0310799346 12.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.			

103	Case No.: 17/20/87-ALC1/2015	Party Name: ESSEN SPECIALITY FILMS	Meet No/Date: 3/87-ALC1/2016	Status: Deferred
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[Signature]
 H. K. MANGHIKAR
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 U-103 - New Delhi-110001

	PVT.LTD.,	03.06.2016	
HQ File :01/87/050/00261/AM16/	RLA File :24/24/040/00020/AM16/	Lic.No/Date:2410041841 13.10.2015	
Decision: A D/L No. 46011/10/2013-PC-II dated 16.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

104	Case No.:10/21/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00292/AM16/	RLA File :05/23/040/00297/AM16/	Lic.No/Date:0510395891 13.10.2015	
Decision: A D/L No. 46011/99/2006-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

C. P. Singh
for

105	Case No.:36/20/87-ALC1/2015	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00280/AM16/	RLA File :03/95/040/00514/AM16/	Lic.No/Date:0310799521 19.10.2015	
Decision : Application has been received and place the case before Norms Committee				

C. P. Singh
for

106	Case No.:19/20/87-ALC1/2015	Party Name: KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00263/AM16/	RLA File :31/83/040/00097/AM16/	Lic.No/Date:3110065710 21.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC.				

107	Case No.:40/21/87-ALC1/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00322/AM16/	RLA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	
Decision: A D/L No. 46011/60/2012-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

C. P. Singh

for
SEKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-110001

Case No.:9/22/87-ALC1/2015 Party Name:SRF LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Deferred

108 HQ File
:01/87/050/00342/AM16/

RLA File
:04/24/040/00159/AM16/

Lic.No/Date:0410161244
30.10.2015

Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

Case No.:15/21/87-
ALC1/2015

Party Name:VIKAS
GLOBALONE LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Approved

HQ File
:01/87/050/00297/AM16/

RLA File
:05/24/040/00356/AM16/

Lic.No/Date:0510396184
02.11.2015

Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
V-Blend-XL (SOE compound)	1 kg	1. SBS/Styrene Butadiene Styrene Co-Polymer/SEBS	0.1909 kg
		2. Styrene Butadiene Co-Polymer	0.4215 kg
		3. Dioctylphthalate	0.0954 kg
		4. Chlorinated Polyethylene	0.431 kg
		5. Poly Methyl Metha Acrylate	0.1909 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:16/21/87-
ALC1/2015

Party Name:VIKAS
GLOBALONE LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Approved

HQ File
:01/87/050/00298/AM16/

RLA File
:05/24/040/00358/AM16/

Lic.No/Date:0510396185
02.11.2015

Decision: : : The Committee considered the case and decided to approve the on repeat basis and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Veeprene-PG/TPR compound/ TP compound	1 kg	1. SBS/Styrene Butadiene Co- Polymer/SEBS	0.55 kg
		2. Styrene Butadiene Co-Polymer	0.30 kg
		3. Polystyrene	0.03 kg
		4. Power Oil/Flex Oil (Processing Oil)	3.50 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:21/21/87-ALC1/2015 Party Name:V.K.A.
POLYMERS PRIVATE
LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Deferred

Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

	LIMITED	03.06.2016	
HQ File :01/87/050/00303/AM16/	RLA File :32/24/040/00028/AM16/	Lic.No/Date:3210077733 02.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.			

112	Case No.:7/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00340/AM16/	RLA File :04/24/040/00146/AM16/	Lic.No/Date:0410161252 02.11.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

113	Case No.:8/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00341/AM16/	RLA File :04/24/040/00147/AM16/	Lic.No/Date:0410161253 02.11.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

114	Case No.:11/1/87-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00365/AM16/	RLA File- :03/94/040/00556/AM16/	Lic.No/Date:0310799949 02.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

115	Case No.:9/21/87-ALC1/2015	Party Name:NATUR Tl C INDIA PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00291/AM16/	RLA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015	
Decision: A D/L No. 46011/33/2014-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India

116	Case No.:23/21/87-ALC1/2015	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00305/AM16/	RLA File :34/24/040/00194/AM16/	Lic.No/Date: 3410041653 04.11.2015	
	Decision: A D/L No. 46011/54/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

117	Case No.:26/21/87-ALC1/2015	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date: 5610004758 06.11.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

118	Case No.:37/21/87-ALC1/2015	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00319/AM16/	RLA File :03/95/040/00247/AM16/	Lic.No/Date: 0310800104 06.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.			

119	Case No.:45/21/87-ALC1/2015	Party Name: ROSSARI BIOTECH LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00327/AM16/	RLA File :03/95/040/00566/AM16/	Lic.No/Date: 0310800093 06.11.2015	
	Decision: A D/L No. 46011/215/2004-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

120	Case No.:24/21/87-ALC1/2015	Party Name: MEDICAP INC.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00306/AM16/	RLA File :34/24/040/00210/AM16/	Lic.No/Date: 3410041667 09.11.2015	
	Decision: A D/L No. 46011/37/2016-PC.II dated 27.04.2016 was issued by D/o C&PC to			

firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

121	Case No.:48/21/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00330/AM16/	RLA File :31/83/040/00113/AM16/	Lic.No/Date:3110065753 09.11.2015	
Decision: A D/L No. 46011/73/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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22	Case No.:6/21/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision: A D/L No. 46011/47/2011-PC.II dated 28.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

123	Case No.:46/21/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
Decision: A D/L No. 46011/66/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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124	Case No.:7/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00361/AM16/	RLA File :03/94/040/01189/AM15/	Lic.No/Date:0310800195 10.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

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SEKHONAWA KAPOOR
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-110002

125	Case No.:14/1/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00368/AM16/	RLA File :03/94/040/00623/AM16/	Lic.No/Date:0310800252 16.11.2015	
	Decision : Application has been received and place the case before Norms Committee.			

126

Case No.:17/21/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved																				
HQ File :01/87/050/00299/AM16 /	RLA File :05/24/040/00376/AM16 /	Lic.No/Date:051039635 3 17.11.2015																					
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">PVC Flex</td><td rowspan="7">1 kg</td><td>1. PVC Resin (Suspension Grade)</td><td>0.4583 kg</td></tr><tr><td>2. Plasticizer (DOP/DOA/DINP)</td><td>0.18335 kg</td></tr><tr><td>3. Titanium Dioxide</td><td>0.0550 kg</td></tr><tr><td>4. Stabilizer</td><td>0.0458 kg</td></tr><tr><td>5. Lubricant</td><td>0.00458 kg</td></tr><tr><td>6. Optical Brightening Agent</td><td>0.001 kg</td></tr><tr><td>7. Polyester Yarn</td><td>0.178 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg	2. Plasticizer (DOP/DOA/DINP)	0.18335 kg	3. Titanium Dioxide	0.0550 kg	4. Stabilizer	0.0458 kg	5. Lubricant	0.00458 kg	6. Optical Brightening Agent	0.001 kg	7. Polyester Yarn	0.178 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg																				
		2. Plasticizer (DOP/DOA/DINP)	0.18335 kg																				
		3. Titanium Dioxide	0.0550 kg																				
		4. Stabilizer	0.0458 kg																				
		5. Lubricant	0.00458 kg																				
		6. Optical Brightening Agent	0.001 kg																				
		7. Polyester Yarn	0.178 kg																				
RLA may take consequential action as per Policy / Procedures.																							

127	Case No.:18/21/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00300/AM16/	RLA File :05/24/040/00380/AM16/	Lic.No/Date:0510396346 17.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.			

128	Case No.:22/1/87-ALC1/2016	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00376/AM16/	RLA File :03/95/040/00560/AM16/	Lic.No/Date:0310800276 17.11.2015	

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Decision : Application has been received and place the case before Norms Committee.

129	Case No.: 47/21/87-ALC1/2015	Party Name: PLASTENE INDIA LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00329/AM16/	RLA File :37/24/040/00010/AM16/	Lic.No/Date: 3710002617 18.11.2015	
	Decision: A D/L No. 46011/50/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

G.P.

G.P.

130	Case No.: 12/21/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00294/AM16/	RLA File :05/23/040/00348/AM16/	Lic.No/Date: 0510396396 23.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.			

131	Case No.: 20/21/87-ALC1/2015	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date: 1210009514 24.11.2015	
	Decision: A D/L No. 46011/98/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

G.P.

G.P.

132	Case No.: 1/2/87-ALC1/2016	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00003/AM17/	RLA File :31/83/040/00109/AM16/	Lic.No/Date: 3110065773 27.11.2015	
	Decision: RLA and firm were requested vide letter dated 06.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

G.P.

133	Case No.: 2/22/87-ALC1/2015	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0310800486	

G.P.

SEN HOMANG KAPUR
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi

:01/87/050/00335/AM16/	:03/94/040/00676/AM16/	30.11.2015	
Decision: RLA and firm were requested vide letter dated 06.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

134

Case No.:12/1/87-ALC1/2016	Party Name:GRP LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved
HQ File :01/87/050/00366/AM16/	RLA File :03/94/040/00565/AM16/	Lic.No/Date:0310800532 01.12.2015	
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/182/2016-TSW dated 27.05.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIMED RUBBER	2,000 MT	*USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD	2000 MT
* Subject to having valid NOC from MOEF&CC and fulfillment of conditions imposed by MOEF			
RLA may take consequential action as per Policy / Procedures.			

135	Case No.: 16/1/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00370/AM16/	RLA File :03/94/040/00638/AM16/	Lic.No/Date: 0310800535 01.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

136	Case No.: 42/1/87-ALC1/2016	Party Name: BILCARE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00396/AM16/	RLA File :31/83/040/00101/AM16/	Lic.No/Date: 3110065777 01.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

137	Case No.: 7/21/87-ALC1/2015	Party Name: MITTAL POLYPACKS PVT.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
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HQ File :01/87/050/00289/AM16/	RLA File :02/24/040/00150/AM16/	Lic.No/Date:0210206306 02.12.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited from D/o C&PC.			

138	Case No.:9/1/87- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00363/AM16/	RLA File :03/94/040/00546/AM16/	Lic.No/Date:0310800605 02.12.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited from D/o C&PC.			

139	Case No.:23/1/87- ALC1/2016	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00377/AM16/	RLA File :03/95/040/00572/AM16/	Lic.No/Date:0310800596 02.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

140	Case No.:13/1/87- ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00367/AM16/	RLA File :03/94/040/00585/AM16/	Lic.No/Date:0310800626 03.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

141	Case No.:34/20/87- ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
	Decision: RLA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

142	Case No.:17/1/87- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
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HQ File :01/87/050/00371/AM16/	RLA File :03/94/040/00655/AM16/	Lic.No/Date:0310800676/ 04.12.2015	
Decision : Application has been received and place the case before Norms Committee.			

143	Case No.: 41/1/87- ALC1/2016	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00395/AM16/	RLA File :22/24/040/00060/AM16/	Lic.No/Date:2210015364/ 09.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

144	Case No.: 31/2/87- ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00033/AM17/	RLA File :04/24/040/00194/AM16/	Lic.No/Date:0410161374/ 09.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

145	Case No.: 19/1/87- ALC1/2016	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00373/AM16/	RLA File :03/94/040/00749/AM16/	Lic.No/Date:0310801216/ 18.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

146	Case No.: 20/1/87- ALC1/2016	Party Name: KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00374/AM16/	RLA File :03/94/040/00762/AM16/	Lic.No/Date:0310801221/ 18.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

147	Case No.: 1/21/87- ALC1/2015	Party Name: SHAKTI ECOGREEN	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00283/AM16/	RLA File :06/24/040/00042/AM16/	Lic.No/Date:0610038281/ 21.12.2015	
Decision: A D/L No. 7/118/2016-TSW dated 17.03.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15				

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New Delhi-110001

days time for submission of the requisite information.

148	Case No.: 43/1/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00397/AM16/	RLA File :31/83/040/00107/AM16/	Lic.No/Date: 3110065807 22.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

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149	Case No.: 38/20/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00282/AM16/	RLA File :04/24/040/00252/AM10/	Lic.No/Date: 0410161457 29.12.2015	
	Decision: A D/L No. 46011/61/2014-PC.II dated 29.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

150	Case No.: 44/1/87-ALC1/2016	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00398/AM16/	RLA File :31/83/040/00133/AM16/	Lic.No/Date: 3110065818 31.12.2015	
	Decision : Application has been received and place the case before Norms Committee.			

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151	Case No.: 18/1/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00372/AM16/	RLA File :03/94/040/00713/AM16/	Lic.No/Date: 0310801480 01.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

152	Case No.: 21/1/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00375/AM16/	RLA File :03/94/040/00764/AM16/	Lic.No/Date: 0310801502 01.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

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Case No.:37/1/87-
ALC1/2016

Party Name:VIKAS
GLOBALONE LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Approved

HQ File
:01/87/050/00391/AM16/

RLA File
:05/24/040/00500/AM16/

Lic.No/Date:0510397246
08.01.2016

Decision: The Committee considered the case and decided to **approve the on repeat basis** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VIKOFLEX (PVC Compound)	1 kg	1. PVC / PVC RESIN	0.60 kg
		2. DI Octyl Phthalate (DOP	0.09 kg
		3. Methyl Tin Mercaptide	0.02 kg
		4. Acrylonitrile-butadiene rubber	0.02 kg
		5. Titanium Dioxide	0.02 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:50/1/87-ALC1/2016

Party Name:ENVITECH
CHEMICAL SPECIALITIES
PVT. LTD

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Deferred

154 HQ File
:01/87/050/00404/AM16/

RLA File
:31/83/040/00136/AM16/

Lic.No/Date:3110065853
08.01.2016

Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.

Case No.:10/1/87-ALC1/2016

Party Name:COVESTRO (INDIA) PRIVATE LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Deferred

155 HQ File
:01/87/050/00364/AM16/

RLA File
:03/94/040/00555/AM16/

Lic.No/Date:0310801704
11.01.2016

Decision : Application has been received and place the case before Norms Committee.

Case No.:5/22/87-ALC1/2015

Party Name:WEILBURGER
COATINGS (INDIA)
PRIVATE LIMITED

Meet No/Date:3/87-
ALC1/2016
03.06.2016

Status:
Deferred

156 HQ File
:01/87/050/00338/AM16/

RLA File
:02/24/040/00009/AM16/

Lic.No/Date:0210206438
12.01.2016

Decision: A D/L No. 46011/47/2011-PC.II dated 12.05.2016 was issued by D/o C&I to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

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157	Case No.: 2/21/87-ALC1/2015	Party Name: METRO TYRES LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Withdrawn
	HQ File :01/87/050/00284/AM16/	RLA File :30/24/040/00039/AM16/	Lic.No/Date:3010103699 13.01.2016	
	Decision: Firm, vide letter No. MTL/ADV/142/309 dated 18.05.2016 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of (HBP 2009-14) and adhoc norms are already fixed by NC in its Meeting No. 40/AM15 , Case No. 18/36/87-ALC1/2014 held on 31.12.2014 . In view of above, the Committee decided to withdraw the case.			

CP-4
Jm

158	Case No.: 11/22/87-ALC1/2015	Party Name: ALSTONE INDUSTRIES PVT LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00344/AM16/	RLA File :13/24/040/00037/AM16/	Lic.No/Date:1310048095 13.01.2016	
	Decision: A D/L No. 46011/36/2016-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

CP-4
Jm

159	Case No.: 31/1/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00385/AM16/	RLA File :05/23/040/00408/AM16/	Lic.No/Date:0510397287 13.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

160	Case No.: 32/1/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00386/AM16/	RLA File :05/23/040/00409/AM16/	Lic.No/Date:0510397288 13.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

CP-4
Jm

161	Case No.: 33/1/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00387/AM16/	RLA File :05/23/040/00410/AM16/	Lic.No/Date:0510397289 13.01.2016	

Decision : Application has been received and place the case before Norms Committee.

162	Case No.: 34/1/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00388/AM16/	RLA File :05/23/040/00411/AM16/	Lic.No/Date: 0510397290 13.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

163	Case No.: 4/22/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00337/AM16/	RLA File :02/24/040/00017/AM15/	Lic.No/Date: 0210206448 14.01.2016	
	Decision: A D/L No. 46011/47/2011-PC.II dated 12.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

164	Case No.: 18/22/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00351/AM16/	RLA File :31/83/040/00150/AM16/	Lic.No/Date: 3110065872 15.01.2016	
	Decision: A D/L No. 46011/73/2015-PC.II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

165	Case No.: 51/1/87-ALC1/2016	Party Name: SHAKTI ECOGREEN	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00405/AM16/	RLA File :06/24/040/00045/AM16/	Lic.No/Date: 0610038303 18.01.2016	
	Decision: A copy of application has been forwarded to DIPP on 26.04.2016. Comments awaited from DIPP.			

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Ministry of Commerce & Industry
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166	Case No.: 45/1/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00399/AM16/	RLA File :56/24/040/00046/AM16/	Lic.No/Date: 5610004812 19.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

C. B. S.

Jm

167	Case No.: 38/1/87-ALC1/2016	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00392/AM16/	RLA File :05/24/040/00508/AM16/	Lic.No/Date: 0510397379 20.01.2016	
	Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.			

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168	Case No.: 39/1/87-ALC1/2016	Party Name: SWASTIK POLYMERS	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00393/AM16/	RLA File :05/24/040/00512/AM16/	Lic.No/Date: 0510397369 20.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

169	Case No.: 20/2/87-ALC1/2016	Party Name: S & J GRANULATE SOLUTIONS PRIVATE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00022/AM17/	RLA File :03/95/040/00799/AM16/	Lic.No/Date: 0310801929 20.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

170	Case No.: 20/22/87-ALC1/2015	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00353/AM16/	RLA File :34/24/040/00246/AM16/	Lic.No/Date: 3410041827 22.01.2016	
	Decision: A D/L No. 46011/38/2016-PC.II dated 29.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

C. B. S.

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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
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171	Case No.: 17/22/87-ALC1/2015	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00350/AM16/	RLA File :31/83/040/00146/AM16/	Lic.No/Date: 3110065885 25.01.2016	
	Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.			

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172	Case No.: 3/3/87-ALC1/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00056/AM17/	RLA File :03/95/040/00612/AM16/	Lic.No/Date: 0310802043 27.01.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

GR

173	Case No.: 32/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00034/AM17/	RLA File :04/24/040/00221/AM16/	Lic.No/Date: 0410161556 28.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

GR

174	Case No.: 33/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00035/AM17/	RLA File :04/24/040/00222/AM16/	Lic.No/Date: 0410161554 28.01.2016	
	Decision : Application has been received and place the case before Norms Committee.			

GR

175	Case No.: 10/22/87-ALC1/2015	Party Name: ALP OVERSEAS PVT.LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00343/AM16/	RLA File :05/23/040/00405/AM16/	Lic.No/Date: 0510397450 01.02.2016	
	Decision: A D/L No. 46011/39/2016-PC.II dated 30.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

GR

SEKHOMANG KPOEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

176	Case No.:46/1/87-ALC1/2016	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00400/AM16/	RLA File :30/24/040/00041/AM16/	Lic.No/Date:3010103714 01.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

GP

177	Case No.:49/21/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Withdrawn
	HQ File :01/87/050/00331/AM16/	RLA File :30/24/040/00042/AM16/	Lic.No/Date:3010103718 08.02.2016	
	Decision: Firm, vide letter No. MTL/ADV/144/309 dated 18.05.2016 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of (HBP 2009-14) and Adhoc norms are already fixed by NC in its Meeting No. 24/AM15, Case No. 2/21/87-ALC1/2014 held on 10.09.2014.			
	In view of above, the Committee decided to withdraw the case.			

GP

178	Case No.:50/21/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Withdrawn
	HQ File :01/87/050/00332/AM16/	RLA File :30/24/040/00043/AM16/	Lic.No/Date:3010103719 08.02.2016	
	Decision: RLA vide letter No.Adv-43/AM-16/Lic/Ldh dated 06.06.2016, informed that the firm submitted the application for issue of Advance Authorization under para 4.12 (a)(vi) of HBP as per adhoc norms fixed by NC Meeting No.13/AM15 held on 25.06.2014 which are still valid and therefore the case was not referred to DGFT for fixation of norms. As such, based on the RLA's intimation, the Committee decided to withdraw the case.			

GP

GP

179	Case No.:51/21/87-ALC1/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

180	Case No.:43/2/87-ALC1/2016	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510397590	

GP

GP

SEIKH MANSUR KHAN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

:01/87/050/00045/AM17/	:05/24/040/00560/AM16/	12.02.2016	
Decision : Application has been received and place the case before Norms Committee.			

181	Case No.: 44/2/87-ALC1/2016	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Approved
	HQ File :01/87/050/00046/AM17/	RLA File :05/24/040/00563/AM16/	Lic.No/Date: 0510397589 12.02.2016	
	Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	V-Blend-XL (SOE compound)	1 kg	1. SBS/Styrene Butadiene Styrene Co-Polymer/SEBS 2. Styrene Butadiene Co-Polymer 3. Dioctylphthalate 4. Chlorinated Polyethylene 5. Poly Methyl Metha Acrylate	0.1909 kg 0.4215 kg 0.0954 kg 0.431 kg 0.1909 kg
RLA may take consequential action as per Policy / Procedures.				

182	Case No.: 52/1/87-ALC1/2016	Party Name: SI GROUP INDIA LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00406/AM16/	RLA File :03/95/040/00865/AM16/	Lic.No/Date: 0310802629 16.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

183	Case No.: 39/2/87-ALC1/2016	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00041/AM17/	RLA File :05/23/040/00477/AM16/	Lic.No/Date: 0510397647 18.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

184	Case No.: 1/3/87-ALC1/2016	Party Name: BLS POLYMERS LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0510397654	

:01/87/050/00054/AM17/	:05/23/040/00473/AM16/	18.02.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

185	Case No.: 23/2/87-ALC1/2016	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Approved
	HQ File :01/87/050/00025/AM17/	RLA File :03/95/040/00889/AM16/	Lic.No/Date: 0310802710 19.02.2016	
	Decision: The Committee considered the case and decided to approve the case on repeat basis and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Thermoplastic Elastomer	1 kg	1. Styrene Ethylene Butadiene Styrene/Styrene Butadiene Styrene	0.300 kg
			2. White Mineral Oil	0.350 kg
			3. Polypropylene Granules	0.150 kg
			4. Calcium Carbonate	0.220 kg
			5. Antioxidant	0.010 kg
	RLA may take consequential action as per Policy / Procedures.			

186	Case No.: 34/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00036/AM17/	RLA File :04/24/040/00239/AM16/	Lic.No/Date: 0410161645 24.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

187	Case No.: 35/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00037/AM17/	RLA File :04/24/040/00241/AM16/	Lic.No/Date: 0410161647 24.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

188	Case No.: 36/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00038/AM17/	RLA File :04/24/040/00242/AM16/	Lic.No/Date: 0410161649 24.02.2016	

SEIKHOMANG KIRGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Decision : Application has been received and place the case before Norms Committee.

189	Case No.: 37/2/87- ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00039/AM17/	RLA File :04/24/040/00243/AM16/	Lic.No/Date:0410161648 24.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

190	Case No.: 38/2/87- ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00040/AM17/	RLA File :04/24/040/00244/AM16/	Lic.No/Date:0410161646 24.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

191	Case No.: 49/2/87- ALC1/2016	Party Name: PUNE METAGRAPH	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00051/AM17/	RLA File :31/83/040/00159/AM16/	Lic.No/Date:3110066027 03.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

192	Case No.: 3/22/87- ALC1/2015	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
	Decision: Application has been received and place the case before Norms Committee.			

193	Case No.: 19/2/87- ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00021/AM17/	RLA File :03/95/040/00778/AM16/	Lic.No/Date:0310803044 04.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Uttam Nagar, New Delhi-11

194	Case No.:22/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred																
	HQ File :01/87/050/00024/AM17/	RLA File :03/95/040/00878/AM16/	Lic.No/Date:0310803045 04.03.2016																	
	Decision : Application has been received and place the case before Norms Committee.																			
195	Case No.:26/2/87-ALC1/2016	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Approved																
	HQ File :01/87/050/00028/AM17/	RLA File :03/95/040/00930/AM16/	Lic.No/Date:0310803046 04.03.2016																	
	Decision: The Committee considered the case and decided to approve the case on repeat basis and recommended as under:																			
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Thermoplastic Elastomer</td><td rowspan="5">1 kg</td><td>1. Styrene Ethylene Butadiene Styrene/Styrene Butadiene Styrene</td><td>0.300 kg</td></tr><tr><td>2. White Mineral Oil</td><td>0.350 kg</td></tr><tr><td>3. Polypropylene Granules</td><td>0.150 kg</td></tr><tr><td>4. Calcium Carbonate</td><td>0.220 kg</td></tr><tr><td>5. Antioxidant</td><td>0.010 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Thermoplastic Elastomer	1 kg	1. Styrene Ethylene Butadiene Styrene/Styrene Butadiene Styrene	0.300 kg	2. White Mineral Oil	0.350 kg	3. Polypropylene Granules	0.150 kg	4. Calcium Carbonate	0.220 kg	5. Antioxidant	0.010 kg
	EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Thermoplastic Elastomer	1 kg	1. Styrene Ethylene Butadiene Styrene/Styrene Butadiene Styrene	0.300 kg																	
		2. White Mineral Oil	0.350 kg																	
		3. Polypropylene Granules	0.150 kg																	
		4. Calcium Carbonate	0.220 kg																	
		5. Antioxidant	0.010 kg																	
RLA may take consequential action as per Policy / Procedures.																				
196	Case No.:3/2/87-ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred																
	HQ File :01/87/050/00005/AM17/	RLA File :03/95/040/00089/AM16/	Lic.No/Date:0310803097 07.03.2016																	
	Decision : Application has been received and place the case before Norms Committee.																			
197	Case No.:28/2/87-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred																
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016																	
	Decision : Application has been received and place the case before Norms Committee.																			
198	Case No.:8/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status:Deferred																


 KHOMANG NIPGEN
 Dy. Director General
 Directorate of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 25/04/16

HQ File :01/87/050/00010/AM17/	RLA File :03/95/040/00336/AM16/	Lic.No/Date:0310803153 08.03.2016	
Decision: Application has been received and place the case before Norms Committee.			

199	Case No.:15/2/87- ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00017/AM17/	RLA File :03/95/040/00698/AM16/	Lic.No/Date:0310803150 08.03.2016	
	Decision: Application has been received and place the case before Norms Committee.			

200	Case No.:17/2/87- ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00019/AM17/	RLA File :03/95/040/00700/AM16/	Lic.No/Date:0310803148 08.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

201	Case No.:21/2/87- ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00023/AM17/	RLA File :03/95/040/00841/AM16/	Lic.No/Date:0310803154 08.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

202	Case No.:24/2/87- ALC1/2016	Party Name:NAVCHIN INDUSTRIES	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00026/AM17/	RLA File :03/95/040/00892/AM16/	Lic.No/Date:0310803142 08.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

203	Case No.:27/2/87- ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00029/AM17/	RLA File :03/95/040/00952/AM16/	Lic.No/Date:0310803119 08.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

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SEKHOMANG KAPOEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

204	Case No.:16/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00018/AM17/	RLA File :03/95/040/00699/AM16/	Lic.No/Date:0310803179 09.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

205	Case No.:25/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00027/AM17/	RLA File :03/95/040/00903/AM16/	Lic.No/Date:0310803178 09.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

206	Case No.:40/2/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00042/AM17/	RLA File :05/23/040/00531/AM16/	Lic.No/Date:0510397870 09.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

207	Case No.:47/2/87-ALC1/2016	Party Name: SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Approved								
	HQ File :01/87/050/00049/AM17/	RLA File :05/24/040/00604/AM16/	Lic.No/Date:0510397861 09.03.2016									
	Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Powerplast RFH Resin</td><td>1 kg</td><td>Resorcinol</td><td>0.945 kg</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	Powerplast RFH Resin	1 kg	Resorcinol	0.945 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY									
Powerplast RFH Resin	1 kg	Resorcinol	0.945 kg									
RLA may take consequential action as per Policy / Procedures.												

208	Case No.:3/1/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00356/AM16/	RLA File :08/24/040/00406/AM16/	Lic.No/Date:0810137391 10.03.2016	
	Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

SEIKH OMANG KHAN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-110002

209	Case No.:4/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00357/AM16/	RLA File :03/95/040/00132/AM16/	Lic.No/Date:0310803199 10.03.2016	
	Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			
210	Case No.:5/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00358/AM16/	RLA File :03/95/040/00590/AM16/	Lic.No/Date:0310803207 10.03.2016	
	Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			
211	Case No.:4/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00006/AM17/	RLA File :03/95/040/00133/AM16/	Lic.No/Date:0310803205 10.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			
212	Case No.:5/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			
213	Case No.:12/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00014/AM17/	RLA File :03/95/040/00436/AM16/	Lic.No/Date:0310803201 10.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			
214	Case No.:13/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:3/87-ALC1/2016	Status: Deferred




 SEIKHOMANG NIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110001

			03.06.2016	
	HQ File :01/87/050/00015/AM17/	RLA File :03/95/040/00653/AM16/	Lic.No/Date:0310803211 10.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

215	Case No.: 14/2/87- ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00016/AM17/	RLA File :03/95/040/00669/AM16/	Lic.No/Date:0310803214 10.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

216	Case No.: 6/2/87- ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

217	Case No.: 7/2/87- ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

218	Case No.: 9/2/87- ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00011/AM17/	RLA File :03/95/040/00384/AM16/	Lic.No/Date:0310803250 11.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

219	Case No.: 10/2/87- ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 3/87- ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00012/AM17/	RLA File :03/95/040/00385/AM16/	Lic.No/Date:0310803249 11.03.2016	
Decision : Application has been received and place the case before Norms Committee.				


 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

220	Case No.:11/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00013/AM17/	RLA File :03/95/040/00435/AM16/	Lic.No/Date:0310803235 11.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

221	Case No.:6/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	
	Decision: Application has been received and place the case before Norms Committee.			

222	Case No.:42/2/87-ALC1/2016	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00044/AM17/	RLA File :05/24/040/00484/AM16/	Lic.No/Date:0510397938 15.03.2016	
	Decision : Application has been received and place the case before Norms Committee.			

223	Case No.:48/2/87-ALC1/2016	Party Name:NEELAM RUBBERS,	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00050/AM17/	RLA File :23/24/040/00001/AM16/	Lic.No/Date:2310003668 18.03.2016	
	A copy of application has been forwarded to DIPP on 18.05.2016. Comments awaited from DIPP.			

224	Case No.:53/1/87-ALC1/2016	Party Name: METRO TYRES LIMITED	Meet No/Date:3/87-ALC1/2016 03.06.2016	Status: Withdrawn
	HQ File :01/87/050/00407/AM16/	RLA File :30/24/040/00049/AM16/	Lic.No/Date:3010103745 23.03.2016	
	Decision: Firm, vide letter No. MTL/ADV/145/455 dated 06.05.2016 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of (HBP 2009-14) and the Adhoc norms are already fixed by NC in its Meeting No. 40/AM15, Case No. 17/36/87-ALC1/2014 held on 31.12.2014. In view of above, the Committee decided to withdraw the case.			

SEKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
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225	Case No.: 54/1/87-ALC1/2016	Party Name: VASA PHARMACHEM P.LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00408/AM16/	RLA File :08/24/040/00457/AM16/	Lic.No/Date: 0810137521 28.03.2016	
	Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

226	Case No.: 1/1/87-ALC1/2016	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00001/AM17/	RLA File :32/24/040/00045/AM16/	Lic.No/Date: 3210077850 04.04.2016	
	Decision: RLA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.			

227	Case No.: 29/2/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00031/AM17/	RLA File :03/95/040/01017/AM16/	Lic.No/Date: 0310803753 04.04.2016	
	Decision: A copy of application has been forwarded to DIPP on 08.06.2016. Comments awaited from DIPP.			

228	Case No.: 2/2/87-ALC1/2016	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00004/AM17/	RLA File :03/95/040/00983/AM16/	Lic.No/Date: 0310803872 11.04.2016	
	Decision: A copy of application has been forwarded to DIPP on 08.06.2016. Comments awaited from DIPP.			

229	Case No.: 2/3/87-ALC1/2016	Party Name: SATYAM POLY PLAST	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
	HQ File :01/87/050/00055/AM17/	RLA File :13/24/040/00001/AM17/	Lic.No/Date: 1310048205 13.04.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			


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	Case No.: 50/2/87-ALC1/2016	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
230	HQ File :01/87/050/00052/AM17/	RLA File :30/24/040/00062/AM15/	Lic.No/Date: 3010103776 09.05.2016	
Decision: RLA and firm were requested vide letter dated 13.06.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

	Case No.: 51/2/87-ALC1/2016	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date: 3/87-ALC1/2016 03.06.2016	Status: Deferred
231	HQ File :01/87/050/00053/AM17/	RLA File :30/24/040/00063/AM15/	Lic.No/Date: 3010103777 09.05.2016	
Decision: RLA and firm were requested vide letter dated 13.06.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

The meeting ended with a vote of thanks to the Chair.


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